Dislocation of ASADHA 2, 1900 (SAKA) Train Services on Eastern and S.E. Railways (St.)

Shri Ban Barea: Since I come from an under-developed State, there is a tendency on the part of the Chair to neglect peoples coming from an underdeveloped state like Assam. That is uny complait.

Mr. Deputy-Speaker: A highly sophisticated person like you should not make such an observation, simply because you happen to come from a particular constituency. This is not being fair either to your constituency or to your State.

Shri E. K. Nayanar (Palghat): Sir. on a point of order. What have discussed this issue for the last 15 minutes. I raised this question three times but you did not allow me to ask a quesnon. Now this discussion has been going on for 15 minutes. If only you had allowed one question each to some members, this would have been over in no time. The hon. Minister has submitted a report, which gives one version. We want to know the other version also. At the same time, we want to express our opinion about that report. Why could you not allow that? Already 20 minutes have been spent. It would have beeen ovr earlier if you had allowed questions.

Mr. Deputy-Speaker: There is no question of side here. The Minister has given an objective assessmeent of the situation.

Shr E. K. Nayamar: How can we rely on that?

Shri & Kandappan (Mettur): How can you say that it is objective? Correction of 7288 Answer to Question

Mr. Deputy-Speaker: That is my view.

वी हुकम करब कच्छाध : उपाध्यक महोदय, माननीय रेलवे मंत्री ने जो वक्तव्य दिया है, उस से हमें बड़ी जिल्ता हो गई है, क्योंकि वहां सारी जनता पर बड़ा धातंक छाया हुमा है चौर किसी का जीवन सुरक्तित नहीं है।

Mr. Deputy-Speaker; That will be raised later on. Not on a point of order You can mention it when I have permitted a discussion, Not now.

थी हुन्भ चल्व कखुशाव : हम इस सम्बन्ध में मंती महोदय से झीर जानकारी सेना चाहते हैं। हम जानना वाहते हैं कि चहां पर जो ये सारी घटनायें हो रही हैं, क्या उनमें किसी विदेशी सरकार का हाय है, क्या उस में चीन का हाय है, क्या ये सब घटनावें चीन के द्वारा कराई जा रही हैं।

Mr. Deputy-Speaker: There is no point of order. We will now take up the next item. Shri P. C Sethi

14.45 hrs

CORRECTION OF ANSWER TO S.Q. No. 541 RE. PRICE OF STEEL AFTER DECONTROL

The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi): In my reply to Starred Question No. 541 given in Lok Sabha on 16th June, 1967 I have stated as follows:

Item			(Price of standard categories in rupees per tonne as announced by Joint Plant Committee)			
	~	Price before I-5-67 (L. c. r. rail head station)	Price after 1-5-67 4 (f. o. r. rail head station)	Increase in price	Percentage of	
Wiesk & Tyres" New Design Old Design	:	2286 1140	1356 1373	70	5 30	
Asler" New Design Old Design		1394 2109	1464 1943	71	5 5 111	

P. O. R. Works,



7290

[Shri P. C. Sethi]

There was an error in the Joint Plant 1-5-67 which has since been corrected by Committee price announcement dated them. The correct position is as under :--

Item	Price before I-5-57		Price after 1-5-67	Increase in price	Percentage of increase
	-	(f. o. r. rail head station)	(f. o. r. rail head station)		
Wheel & Tyres*					
New Design		1286	1350	70	5
Old Design		1140	1210	70	6
Axles *					
New Design		1394	1464	70	5
Old Design		1109	1179	70	6

•F. O. R. Works.

Shri S. S. Kothari (Mandsaur): Mr. Deputy-Speaker, I have to say something on this.

Mr. Deputy-Speaker: He has corrected himself. You can raise it on some other occasion, not now.

14.46 hrs.

ELECTIONS TO COMMITTEES (i) COFFEE BOARD

The Deputy Minister in the Ministry of Commerce (Shri Shafi Qureshi): Sir, on behalf of Shri Dinesh Singh, I beg to move the following:

"That in pursuance of sub-section (2)(b) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years, subject to the other provisions of the said Act."

Mr. Doputy-Speaker: The question is:

"That in pursuance of sub-section (2)(b) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years, subject to the other provisions of the said Act."

The motion was adopted.

(ii) RUBBER BOARD

Shri Shafi Qureshi: Sir, on behalf of Shri Dinesh Singh, I beg to move the following:

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of Lok Sabhs do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for a term of three years, subject to the other provisions of the said Act."

Mr. Deputy-Speaker: The question is:

"That in pursuance of sub-section (3) (c) of Section 4 of the Rubber Act, 1947, the members of Lok Sabha do proceed to elset, in such manner as the Speaker may direct, two members from smoug themselves to serve as members of.